

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).6335/2021

(Arising out of impugned final judgment and order dated 22-07-2021 in CRLM No.11683/2021 passed by the High Court Of Judicature At Patna)

BRIJMANI DEVI

Petitioner(s)

VERSUS

PAPPU KUMAR & ANR.

Respondent(s)

(With applns for exemption from filing c/c of the impugned judgt, exemption from filing O.T.)

WITH

SLP(CrI) No. 7916/2021 (II-A)

(With applns for exemption from filing c/c of the impugned judgt, exemption from filing O.T.)

Date : 07-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Smarhar Singh, AOR
Ms. Shweta Kumari, Adv.
Mr. Nagendra Sharma, Adv.
Mr. Ramakant Kumar, Adv.For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. Yogesh Ahirraj, Adv.
Mr. Ajit Pravin Wagh, AOR
Ms. Astha Prasad, Adv.Mr. A. Karthik, AOR
Mr. Arsh Khan, Adv.
Mr. Saket Singh, Adv.
Ms. Niranjana Singh, AOR

Mr. Manish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(B.Parvathi)
Court Master(Anand Prakash)
Court Master